

ITEM NO.23

COURT NO.1

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.16122/2023

(Arising out of impugned final judgment and order dated 20-11-2023 in CRLR No.4629/2023 passed by the High Court of M.P. Principal Seat at Jabalpur)

AJAI LALL

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.258390/2023-EXEMPTION FROM FILING O.T. IA No. 258390/2023 - EXEMPTION FROM FILING O.T., IA No. 263357/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 05-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Vivek K Tankha, Sr. Adv.  
Mr. Vipul Tiwari, Adv.  
Mr. Dhawesh Pahuja, AOR

For Respondent(s) Mr. Tushar Mehta, SG  
Mr. Saurabh Mishra, AAG  
Mr. Veer Vikrant Singh, DAG  
Mr. Sunny Choudhary, AOR  
Mr. Abhimanyu Singh Ga, Adv.

**Mr. Abhinav Shrivastava, Adv.**  
**Mr. Karan Bishnoi, Adv.**

**Mr. Tushar Mehta, SG**  
**Ms. Swarupama Chaturvedi, Adv.**  
**Mr. Abhaid Parikh, AOR**  
**Mr. Kartik Rathi, Adv.**  
**Mr. Tanishq Tyagi, Adv.**  
**Ms. Saumya Kapoor, Adv.**  
**Mr. Aayush Shivam, Adv.**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 On 15 December 2023, this Court while issuing notice recorded the statement of the counsel appearing on behalf of the State of Madhya Pradesh to the effect that “no further steps shall be taken to pursue the trial till 5 January 2024”.
- 2 It appears that the trial Judge was under a misapprehension in regard to the true intent and meaning of the order of this Court.
- 3 To obviate any further confusion on this aspect, we specifically direct that there shall be a stay of the further proceedings in the trial till the matter is taken up by this Court for final disposal.
- 4 Rejoinder affidavit, if any, be filed within a period of two weeks.
- 5 List the Special Leave Petition on 23 January 2024 for final disposal.

**(CHETAN KUMAR)**  
**A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)**  
**Assistant Registrar**